

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).24105/2023

(Arising out of impugned final judgment and order dated 13-10-2023 in FA No. 149/2020 passed by the High Court Of Judicature At Allahabad)

PRATIBHA JHA

Petitioner(s)

VERSUS

ASHOK JHA

Respondent(s)

IA No. 225089/2023 - APPROPRIATE ORDERS/DIRECTIONS)
IA No.60277/2024 - FOR DISCHARGE OF AMICUS CURIAE

Date : 05-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Petitioner-in-person

Ms. Indu Kaul, Adv.
Mr. Rohit Amit Sthalekar, AOR
Mr. Purnendu Bajpai, Adv.
Mr. Shashank Singh, Adv.

For Respondent(s) Ms. Garima Prasad, Sr. Adv.
Mr. Vishwa Pal Singh, AOR
Mr. Ashish Pandey, Adv.
Mr. Prateek Rai, Adv.
Mr. Ashutosh Bhardwaj, Adv.
Mr. Shubham Saxena, Adv.
Mr. Ankur Rana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In this case, two Amicus Curiae were engaged at different stages by this Court to assist the petitioner, who was initially appearing in person. But both counsel have levelled serious allegation against the petitioner and thereafter sought discharge from their responsibility from the present proceedings.

2. Smt. Indu Kaul, learned counsel appearing virtually submits that she has instruction to represent the petitioner and will shortly file her Vakalatnama.

3. The application No.IA DNo.60277/2024 filed for discharge of Amicus Curiae namely Mr. Rohit Sthalekar, Advocate will require an order.

4. Noting the above, as soon as, Smt. Indu Kaul, learned counsel files her Vakalatnama, from the petitioner's side, the application for discharge of the Amicus Curiae will stand allowed.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR